

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 2

CUSTOMSAPPEAL NO. 10751 OF 2023-DB

(Arising out of Order in original No. MUN-CUSTOM-000-COM-12-23-24 dated 04/09/2023 passed by Commissioner of Customs- Mundra)

GTPL Broadband Pvt.Ltd.

.....Appellant

C-202 2nd Floor,
Sahajanand Shopping Center,
Opp, Swaminarayan Temple,
Shahibaug,Ahmedabad-380004

VERSUS

Commissioner of CUSTOMS - Mundra Customs

.....Respondent

Office of the Pr. Commissioner of Customs,
Customs House, Mundra Kutch,
Mundra Port, And Special Economic Zone,
Mundra, Kachchh-370421

With

CUSTOMSAPPEAL NO. 10561 OF 2024-DB

(Arising out of Order in Original No. AHM-CUSTOM-000-PR-COMMR-19-20-2024-25 dated 19/06/2024 passed by Commissioner of Customs- Ahmedabad)

GTPL Broadband Pvt.Ltd

.....Appellant

C-202 2nd Floor,
Sahajanand Shopping Center,
Opp, Swaminarayan Temple,
Shahibaug,Ahmedabad-380004

VERSUS

Commissioner of CUSTOMS –Ahmedabad

.....Respondent

Office of The Principal Commissioner of Customs
1st Floor, Customs House, Near All India Radio,
Navrangpura, Ahmedabad- 380009

And

CUSTOMSAPPEAL NO. 10562 OF 2024 -DB

(Arising out of Order in Original No. AHM-CUSTOM-000-PR-COMMR-19-20-2024-25 dated 19/06/2024 passed by Commissioner of Customs- Ahmedabad)

GTPL Broadband Pvt.Ltd

.....Appellant

C-202 2nd Floor,
Sahajanand Shopping Center,
Opp, Swaminarayan Temple,
Shahibaug,Ahmedabad-380004

VERSUS

Commissioner of CUSTOMS –Ahmedabad

.....Respondent

Office of The Principal Commissioner of Customs
1st Floor, Customs House, Near All India Radio,
Navrangpura, Ahmedabad- 380009

APPEARANCE:

Shri Sudhanshu Bissa, Advocate for the Appellant

Shri Girish Nair, Assistant Commissioner (AR)appeared for the Respondent

CORAM:**HON'BLE MEMBER (JUDICIAL), DR. AJAYA KRISHNA VISHVESHA**
HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH**FINAL ORDER NO. 10325-10327/2026**

DATE OF HEARING/DECISION: 24.04.2026

SATENDRA VIKRAM SINGH

The learned Advocate has again sought adjournment in these matters, which have already been adjourned on 17 occasions, namely: 09.02.2024, 12.04.2024, 08.05.2024, 01.07.2024, 22.07.2024, 27.08.2024, 17.09.2024, 03.12.2024, 09.01.2025, 11.02.2025, 06.08.2025, 19.09.2025, 13.10.2025, 17.11.2025, 05.01.2026, 18.02.2026, 24.02.2026. On the previous occasion, a last opportunity had already been granted to the learned Advocate.

2. Accordingly, in view of the inherent powers vested in this Tribunal, as recognized in *Chemipol vs. Union of India* [2009 (244) ELT 497 (Bom.)], the present appeals are liable to be dismissed for non-prosecution.

3. We, therefore, dismiss all the three appeals for non-prosecution with liberty to the appellant to seek restoration of appeals, if so advised, by adequately explaining the reasons for non-appearance.

(Dictated and pronounced in the open court)

(DR. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)